

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION No. 145/2020

Date of order: 04.03.2020

**Hon'ble Mr. Suresh Kumar Monga, Judicial Member
Hon'ble Mr. A.Mukhopadhyaya, Administrative Member**

Madan Mohan Gupta s/o Shri Ram Avtar Gupta, aged about 38 years, r/o village and post Bagore, District Karauli 303011, presently working as Postal Assistant Piplai (SO), Gangapur Head Office, Group-C, 9001424240.

...Applicant.

(By Adv.: Shri P.N.Jatti with Shri B.K.Jatti)

VERSUS

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. Superintendent Post Offices, Sawaimadhopur-322001.
4. Postmaster Gangapur Head Post Office, Gangapur-322201.
5. GM Finance (PAO), Jhalana, Jaipur-302006.

...Respondents.

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

Shri P.N.Jatti, learned counsel for the applicant stated that pursuant to order dated 23.12.2019 (Annexure A/1) passed by the Superintendent of Post Offices, Sawaimadhopur, the applicant has preferred an appeal on 06.01.2020 (Annexure A/16) before the G.M. Finance (PAO), Jaipur, on which no decision has been taken as yet. The

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applicant apprehends further recovery pursuant to audit objection mentioned in the order dated 06.01.2020. Learned counsel stated that the applicant would be satisfied if a direction is issued to G.M. Finance (PAO), Jaipur to decide his appeal within a time frame.

2. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

3. Accordingly, the O.A. is disposed of with a direction to G.M. Finance (PAO), Jaipur (respondent No.5) to decide the applicant's appeal dated 06.01.2020 (Annexure A/16) within a period of three months from the date of receipt of a certified copy of this order. A further direction is issued that during pendency of the appeal, no recovery shall be effected from the applicant.

4. Ordered accordingly. No order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/